- (b) if so, the details thereof;
- (c) the targets set under the Tenth and Eleventh Five Year Plans and proposed for the Twelfth Five Year Plan;
 - (d) how far the targets have been achieved; and
 - (e) the steps taken to increase production of natural gas?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) and (b) Yes, Sir. As per BP Statistical Review 2011, the share of natural gas in the global energy basket is 23.81%. The share of natural gas in India's energy basket is 10.63%.

- (c) and (d) In the Tenth Five Year Plan the projected domestic gas production was 177.48 Billion Cubic Meters (BCM) against which the actual production was 159.063 BCM. In Eleventh Five Year Plan the projected domestic gas production was 255.76 BCM against which the actual production up to 2010-11 is 164.995 BCM. The Twelfth Five Year Plan projection of gas production is 341.84 BCM.
- (e) Govt. has initiated multi-pronged measures to increase availability of Natural Gas in the country. They are as follows:-
 - (i) Intensification of domestic Exploration and Production (E and P) activities through New Exploration Licensing Policy (NELP) rounds.

Pursue new sources of gas such as:-

- (i) Coal Bed Methane (CBM);
- (ii) Shale gas;
- (iii) Gas Hydrates.

Decrease in oil import from Iran

 $\dagger 746.$ SHRI RAM JETHMALANI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that the import of crude oil from Iran by the public sector oil companies of the country is decreasing continuously for the last four years;
 - (b) if so, the details thereof;
- (c) whether it is also a fact that India may also make payment for Iran's oil export in rupees; and
- (d) if so, the details thereof and the reasons for decreasing import of oil from Iran inspite of increasing import of oil in India every year?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) Yes, Sir.

(b) Data on crude oil imported from Iran during the last 4 years are as under:

[†]Original notice of the question was received in Hindi.

Year	2008-09	2009-10	2010-11	2011-12 (April - Jan) (Provisional)
Quantity in Million Metric Tonne	21.81	21.20	18.50	14.78

- (c) India and Iran have agreed for part-payment of crude oil imported from Iran by India in the Indian Rupee.
- (d) Quantum of crude oil imported by Indian refineries from various sources is decided by them on the basis of technical, commercial and other considerations. In order to reduce its dependence on any particular region of the world, India has been consciously trying to diversify its sources of crude oil imports to ensure energy security for the country. Currently, India is importing crude oil from more than 30 countries spread across different continents.

Price of gas produced under NELP

- 747. SHRI A. ELAVARASAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) whether the price of gas produced under New Exploration Licensing Policy (NELP) is equal to or less than the price of Administered Price Mechanism (APM) gas from the fields allocated to ONGC on nomination basis;
- (b) whether Ministry is denying permission to NELP and Coal-Bed-Methane (CBM) operators for selling gas at market price derived on competitive arms-length basis as provided under the contracts;
- whether sub-market price not causes losses to Government in terms of lower royalty, taxes and profit petroleum; and
- (d) the action Government proposes to take to fix responsibility for the losses caused to Government under the Production Sharing Contract (PSC) by wrong pricing?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) and (b) In terms of the Production Sharing Contracts (PSCs) under NELP regime and Coal Bed Methane (CBM) Contracts, the Contractor shall endeavour to sell all Natural Gas and CBM produced and saved from the Contract Area/Field/Development Area at arms-length prices to the benefit of Parties to the Contract. The Government as per the provisions of NELP and CBM Contracts shall approve the formula or basis on which Natural Gas and CBM Gas prices shall be determined.

The Empowered Group of Ministers (EGOM) was set up to decide on the utilization and pricing issues of gas produced under New Exploration and Licensing Policy (NELP). The EGOM has approved the price formula based on which the